IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 1335/93.   Dt. of Order:27-4-94.

P.Venkateswarulu

....Applicant

Vs.

1. The Sr.Superintendent of Post Offices,
   Hyderabad South East Division,
   Hyd-27.

2. The Director General Department of Posts,
   New Delhi-1.

....Respondents

* * *

Counsel for the Applicant   :   Shri Krishna Devan

Counsel for the Respondents :   Shri N.R.Devraj, Sr.CGSC

* * *

COR AM :

THE HON'BLE SHRI A.B.GORTHI   :   MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)
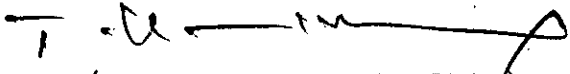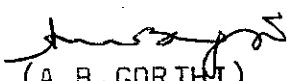
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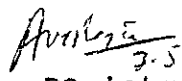(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gortni, Member (A)).

* * *

Learned counsel for the applicant Shri Krishna

Devan states that the applicant has been assured by the

Department that needfull be done and that the applicant

accordingly instructed him to withdraw the O.A.

2. After hearing learned counsel for both the parties

the O.A. is dismissed as withdrawn. No order as tocosts.

(T.CHANDRASEKHAR REDDY)   (A.B.GORTHI)
Member (J)   Member (A)

Dated: 27th April, 1994.
Dictated in Open Court.   Deputy Registrar(J)CC

av1/
To
1. The Sr.Superintendent of Post Offices,
   Hyderabad South East Division, Hyderabad-27.

2. The Director General Dept.of Posts, New Delhi-1.

3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.

4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.

5. One spare copy.

6. One copy to Library, CAT.Hyd.

pvm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 27- 4-1994

ORDER/~~JUDGMENT~~

M.A/R.A./C.A/No.

in

O.A.NO.   1335/93

T.A.NO.   (w.p.   )

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.